

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 143 of 2020

IN THE MATTER OF:

Mr. Pralhad Hage & Ors.

...Appellants

Versus

Mr. Shyam Sirur & Ors.

...Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Surekha Raman
and Ms. Shrenik Gandhi, Advocates.**

For Respondent: Ms. Shikha Tandon and Ms. Durga Agarwal, Caveator.

Mr. Ankoosh Mehta, Caveator- R-9.

**Mr. Shyam Kapadia and Mr. Nikhil Pratap, Advocates for
R-7.**

ORDER
(Virtual Mode)

08.09.2020 Heard the Learned Sr. Counsel for the Appellants.

Let Notice be issued to the Respondent Nos. 1 to 9 returnable by three weeks by Speed-Post. Requisites along with process fee be filed, if not filed, by 10.09.2020. If the Appellant provides the e-mail address of the Respondent Nos. 1 to 9. Let Notice also be issued through e-mail.

In the meanwhile, it is open to the Respondent Nos. 1 to 9 to file their 'Reply-Affidavits' within two weeks and the copy of the same shall be served on the Learned Counsel for the Appellants. Thereafter, one-week time is granted to the Appellants to file Rejoinder.

The Registry is directed to List the matter on **08th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)